

Central Administrative Tribunal  
Principal Bench, New Delhi.

20

OA-1755/95

New Delhi this the 20th day of January, 1997.

Hon'ble Shri S. P. Biswas, Member (A)

Shri M.S. Verma,  
R/o Quarter No.25,  
Type-III, Timar Rur,  
Delhi-7.

.... Applicant

(through Sh. B. Krishan - None present )

versus

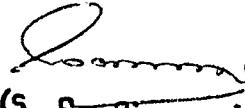
1. The Executive Engineer,  
Public Works Department  
(Div. No. XVI), Govt. of NCT  
Delhi, MSO Building,  
I. P. Estate,  
New Delhi-2.
2. The Secretary,  
(Land & Building),  
Govt. of NCT, Delhi,  
A Block, Vikas Bhawan,  
I. P. Estate, New Delhi-2.
3. The Executive Engineer,  
Central Public Works Department,  
A Division, Indraprastha Bhawan,  
I. P. Estate, New Delhi-2.
4. The Director of Estates,  
Directorate of Estates,  
4th Floor C Wing,  
Nirman Bhawan, New Delhi-11.

.... Respondents

(through Shri M.M. Sudan, advocate)

ORDER (ORAL)

When the case came for hearing last on 8.1.97,  
neither the applicant nor his counsel was present. Today  
also none is present on behalf of the applicant. The case  
was part heard and the applicant was to give certain details  
in respect of the rules for allotment of those who joined  
Delhi Administration after transfer from Central Government.  
The case is dismissed for default and non-prosecution.

  
(S. P. Biswas)  
Member (A)

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